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**Directorate General of Lighthouses and Lightships Junior Engineer (Civil/Electrical/Mechanical) Group "C" Posts Recruitment Rules, 2006**

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**SCHEDULE 1 :-**

**Directorate General of Lighthouses and Lightships Junior Engineer (Civil/Electrical/Mechanical) Group "C" Posts Recruitment Rules, 2006**

In exercise of the powers conferred by the proviso to the article 309 of the Constitution and in supersession of the Department of Lighthouses and Lightships (Non-Gazetted technical posts), Recruitment Rules, 1978, in so far as it relates to the posts of Junior Engineer (Civil), Junior Engineer (Electrical) and Junior Engineer (Mechanical), except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the posts of Junior Engineer (Civil/Electrical/ Mechanical) in the Directorate General of Lighthouses and Lightships, namely:

**1. Short title and commencement :-**

(1) These rules may be called the Directorate General of Lighthouses and Lightships Junior Engineer (Civil/Electrical/Mechanical) Group "C" posts Recruitment Rules, 2006.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Application :-**

These rules shall apply to the posts specified in column 1 of the Schedule annexed thereto.

**3. Number of posts, classification and scales of pay :-**

The number of the said posts, their classification and the scales of pay attached thereto shall be as specified in columns (2) to (4) of the said Schedule.

**4. Method of recruitment, age limit, other qualifications, etc. :-**

The method of recruitment, age limit, qualifications and other matters relating to the said posts shall be as specified in columns (5) to (14) of the aforesaid Schedule.

**5. Disqualifications :-**

No person,

(a) Who has entered into or contracted a marriage with a person having a spouse living; or

(b) Who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to any of the said posts:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**6. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

**7. Saving :-**

Nothing in these rules shall affect relaxation of age limit, reservations, and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, the Ex-servicemen and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE 1**

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